

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO: _____

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

OA No. 181/2007.

29.05.2007.

Mr. P. N. Jatti counsel for the applicant.

Heard. The OA has been disposed of by a separate order.


(TARSEM LAL)

ADMINISTRATIVE MEMBER


(KULDIP SINGH)

VICE CHAIRMAN

P.C./

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No.181/2007.

Jaipur, this the 29th day of May, 2007.

CORAM : Hon'ble Mr. Kuldip Singh, Vice Chairman.
Hon'ble Mr. Tarsem Lal, Administrative Member.

Raghu Raj Singh
S/o Shri Gulab Singh
Aged about 40 years,
R/o G-72, Maydoor Nagar,
Sodala, Jaipur.

By Advocate : Mr. P. N. Jatti.

... Applicant.

Vs.

1. Union of India through
Secretary to the Govt. of India,
Department of Posts,
Dak Bhawan, Sansad marg,
New Delhi.
2. Chief Postmaster General,
Rajasthan Circle,
Jaipur-7.
3. Senior Supdt. Post Offices,
Jaipur City Dn,
Jaipur.

... Respondents.

: O R D E R (ORAL) :

Learned Counsel for the applicant submits that the applicant had appeared in an examination for the post of Postman which was held on 11.3.2007. Result is stated to have been declared on 4.4.2007 but the applicant was not given any detail about the marks he got in the examination. Learned Counsel for the applicant submits that as per Appendix No.37 regarding rules relating to the departmental examination it prescribes that after the results of an examination have been announced, the marks

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obtained in each paper by a candidate may be communicated to him and to him alone, on application and on payment of a fee of Re.1 per examination per candidate. The marks of any other candidates should not be supplied. It is stated that the applicant had applied for mark sheet vide an application dated 5.5.2007 and has also made a payment of Rs.20 by Receipt No.425. But still the applicant has not been supplied the details of marks obtained by him in the examination.

2. We find that this OA can be disposed of at this stage itself by directing the respondents to supply the marks obtained by the applicant in the said examination as per provision of Appendix No.37 of Rules relating to Departmental Examinations within a period of 15 days from the date of receipt of a copy of this order.

*Measuring
the time for the order will not cause any hindrance
as they have the time to comply the rules*

3. Ordered accordingly. No costs.

Karsem Lal
(TARSEM LAL)

ADMINISTRATIVE MEMBER

Kuldeep Singh
(KULDIP SINGH)

VICE CHAIRMAN

P.C./